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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 730/89

198

~~T.A. No.~~

DATE OF DECISION 10.1.1990

Shri Santosh Kumar Srivastava Petitioner

Mr.S.Natarajan Advocate for the Petitioner(s)

Versus

General Manager, W.Rly, Churchgate Respondents
Bombay and Others.

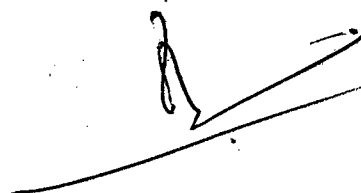
Mr.N.K.Srinivasan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*



(3)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA.NO. 730/89

Shri Santosh Kumar Srivastava
44/1, Gandhi Nagar,
Nagar, Near Meera Kuti
Ratlam 457 001.

... Applicant

V/S.

General Manager
Western Railway
Churchgate,
Bombay 400 020.

AND OTHERS.

... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances :

Mr.S.Natarajan
Advocate
for the Applicant

Mr.N.K.Srinivasan
Advocate
for the Respondents


ORAL JUDGMENT

Dated: 10.1.1990.

(PER: M.B.Mujumdar, Member (J))

Mr. Natarajan, learned advocate for the applicant
and Mr.N.K.Srinivasan, learned advocate for the respondents.

2. Mr. Natarajan requests for permission to withdraw
the application with liberty to file a fresh application.
We grant the request and dispose of the application with
liberty to file a fresh application in respect of the same
subject matter, with no order as to costs.


(M.Y.Priolkar)
Member (A)


(M.B.Mujumdar)
Member (J)